

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SUPREME & COMPANY PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Supreme & Company Private Limited
2.	Date of incorporation of corporate debtor	26th April, 1978
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24116WB1978PTC031466
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 53, Justice Chandra Madhav Road, Kolkata - 700020, West Bengal
6.	Date of closure of Insolvency Resolution Process	21 st July, 2026
7.	Liquidation commencement date of corporate debtor	22 nd July, 2026 (Order received by the liquidator on 27.07.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Pratim Bayal Registration No.: IBBI/IPA-003/IP-N00213/2018-2019/12385
9.	Address and e-mail of the liquidator, as registered with the Board	Room No. 708, 7th Floor, Central Plaza, 2/6 Sarat Bose Road, Minto Park, Kolkata, West Bengal - 700020 E-mail: pratimbayal@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	E-mail: supreme.cirp@gmail.com

Notice is hereby given that the National Company Law Tribunal, Division Bench, Court No. 2, Kolkata, has ordered the commencement of liquidation of Supreme & Company Private Limited on 22nd July, 2026, under Section 33 of the Insolvency and Bankruptcy Code, 2016.

Date: July 27, 2026
Place: Kolkata

Sd/-
(Pratim Bayal)
Liquidator
IBBI/IPA-003/IIPN00213/2018-2019/12385
AFA No.: AA3/12385/02/311226/301395
Valid upto: 31.12.2026

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57575 or email order@bsmail.in

A cheetah is depicted in mid-stride, running from left to right. It is positioned in front of a bar chart with 15 vertical bars of varying heights. The cheetah's body is white with black spots, and its tail has a black and white striped pattern. The bars are light gray, and the background is white.

Business Standard Insight Out

 AXIS BANK A.C. Market Building, 3rd Floor, 1 Shakespeare Sarani, Kolkata - 700071 AXIS BANK LTD. A.C. Market Building, 3rd Floor, 1 Shakespeare Sarani, Kolkata - 700071	
<u>Appendix IV [See rule 8(1) Possession Notice (for immovable property)]</u> Whereas, the undersigned being the Authorised Officer of the Axis Bank Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the borrower/s/Co- Borrower/s/guarantor/s to repay the amount mentioned in the notice along with contractual rate of interest plus penal interest, charges, costs etc. within 60 days from the date of the said notice. The borrower/s/Co-Borrower/s/guarantor/s, having failed to repay the amount, notice is hereby given to the borrower/s/Co-Borrower/s/guarantor/s, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on the date mentioned herein after. The borrower/s/Co-Borrower/s/guarantor/s, in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Axis Bank Ltd. and any amount mentioned in the notice along with interest thereon and penal interest, charges, costs etc. from date of demand notice. The borrower/ attached entity is invited to the provisions of Sub Section (8) of Section 13 of the SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.	
Name & Address of Borrower / Guarantor	A) Amount Due as of Notice date B) Date of Demand Notice C) Date of Possession
1. Mr. Rangalal Mondal S/o. Biswanath Mondal 2. Mrs. Sulata Mandal Das W/o. Rangalal Mondal 3. Mr. Biswanath Mondal S/o. Bikim Chandra Mondal All are residing at - Dakshin Akhtratala, Purba Hardara Para, Sandeshkhali - North 24 Parganas. - 743442	A) Rs. 4,57,836.36 (Rupees Four Lakhs Fifty Seven Thousand Eight Hundred and Thirty Six and Paisea Thirty Six paxi) due under Loan AC No. 919030041339129, as on 06-02-2023 (this amount includes interest applied till 01-11-2022) and Rs. 1,17,870.23 (Rupees One Lakh Seventeen Thousand Eight Hundred and Seventy and Paisea Twenty Three paxi) due under Loan AC No. 919030041339161, as on 06-02-2023 (this amount includes interest applied till 01-11-2022) B) 06.02.2023 C) 27.07.2026 (Symbolic)
<u>SCHEDULE Description of the Immoveable Property</u> ALL THAT piece and parcel of an area of 12 decimals of bastu land at Mouza- Dakshin Akhtratala, JL NO. 23, Kh. No. 5191/LR, Plot no. - 67 under PS- Sandeshkhali, Dist.- North 24 Parganas together with building and structures.	
Name & Address of Borrower / Guarantor	A) Amount Due as of Notice date B) Date of Demand Notice C) Date of Possession
Mr. Gopikanta Karmakar S/o. Jitendra Nath Karmakar Vill+ PO South Sikargheri, Bayamari Abad, PS- Sandeshkhali North 24 parganas South Sikargheri Pin- 743442	A) Rs. 8,54,137.00 (Rupees Eight Lakhs Fifty Four Thousand One Hundred and Thirty Seven only) due under Loan AC No. 918030114407606, as on 06-02-2023 (this amount includes interest applied till 01-11-2022) and Rs. 1,13,785.37 (Rupees One Lakh Thirteen Thousand Seven hundred and Eighty Five and Thirty Seven only) due under Loan AC No. 918030114407651, as on 06-02-2023 (this amount includes interest applied till 01-11-2022) B) 12.05.2023 C) 27.07.2026 (Symbolic)
<u>SCHEDULE Description of the Immoveable Property</u> ALL THAT piece and parcel of bastu land measuring about 35 decimals, lying and situated at, JL No. - 023, Mouza Dakshin Akhtratala, L. R. Khuttan No. 5338(LR), Pl. no. - 262, under PS- Sandeshkhali, Dist.- North 24 Parganas, Pin- 743442 together with building and structures. Butted and bounded by: North: Property of Mohar Sandar West: Property of Ganapati Karmakar East: Property of Tamjuddin South: Brickfield	
Date: 28.07.2026; Place: North 24 parganas	
Authorised Officer: Axis Bank Ltd.	

EASTERN RAILWAY

E-Auction Notice No. COM/PUB/HWH/26/27, Dtd. 23.07.2026.
 E-Auction is invited by Sr. Divisional Commercial Manager, Eastern Railway, Howrah, New DRM Building, 4th Floor, near Rail Museum Howrah - 711011 for awarding contract of normal Pay & Use Toilets & Parking for Two wheelers, Retiring Room & Dormitories, Emergency Medical Room with Pharmacy, Medical Store and Multi-Shopping Arcade at Railway station/premises over Howrah Division. The Auction Catalogue have been uploaded in www.ireps.gov.in Catalogue No.: **PUB-HWH-26-27. Auction start date & time: 07.08.2026 at 14.00 hrs.** **Seq. No., Lot No. & Description** are as follows: **AA/1, PARKING-HWH-BLY-TW-301-26-1** (Parking Two Wheeler), Awarding contract for operation and management of normal Pay & Use Toilets and Parking lot for Two Wheelers at location inside SSE/Works/Bally office at Bally station under Howrah Division for a period of 3 years. **BA/1, PNU-HWH-BWN-WRL-81-26-1** (Pay & Use - Lounges/Waiting/Retiring/Cloak Rooms), Awarding contract for renovation, operation and maintenance of Retiring Room & Dormitories of Bardhaman, Bolpur and Rampurhat stations as budget hotel & Dormitory under Howrah Division for a period of 3 years. **CA/1, MSS-HWH-HWH-MedStn-40-26-2** (Misc-Static-Services - Medical facilities at station), Awarding contract for setting up and operation of Emergency Medical Room with Pharmacy at Howrah Railway station under Howrah Division for a period of 5 years. **CA/2, MSS-HWH-SIU-MedStn-97-26-1** (Misc-Static-Services - Medical facilities at station), Awarding contract for setting up, operation and maintenance of Medical Store at Singur Railway station under Howrah Division for a period of 5 years. **CA/3, MSS-HWH-UPA-MedStn-100-26-1** (Misc-Static-Services - Medical facilities at station), Awarding contract for setting up, operation and maintenance of Medical Store at Uttarpara Railway station under Howrah Division for a period of 5 years. **CA/4, MSS-HWH-NKL-MedStn-98-26-1** (Misc-Static-Services - Medical facilities at station), Awarding contract for setting up, operation and maintenance of Medical Store at Nalikul Railway station under Howrah Division for a period of 5 years. **CA/5, MSS-HWH-BWN-MedStn-101-26-1** (Misc-Static-Services - Medical facilities at station), Awarding contract for setting up, operation and maintenance of Medical Store at Bardhaman Railway station under Howrah Division for a period of 5 years. **CA/6, MSS-HWH-HPL-MedStn-96-26-1** (Misc-Static-Services - Medical facilities at station), Awarding contract for setting up, operation and maintenance of Medical Store at Haripur Railway station under Howrah Division for a period of 5 years. **CA/7, MSS-HWH-KWAE-MedStn-99-26-1** (Misc-Static-Services - Medical facilities at station), Awarding contract for setting up, operation and maintenance of Medical Store at Katwa Railway station under Howrah Division for a period of 5 years. **CB/1, MSS-HWH-HWH-STGen-83-26-2** (Misc-Static-Services - Static General), Awarding contract for setting up, operation and maintenance of Multi-Shopping Arcade at Gulmohor colony, Dobson Road near Howrah Railway station, Howrah Division for a period of 10 years. (HWH-23-2026-27)

Tender Notices are also available at Website www.ir.indianrailways.gov.in / www.ireps.gov.in

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 TENUGHAT VIDYUT NIGAM LIMITED (A GOVT. OF JHARKHAND UNDERTAKING) ABD Area, Smart City, Dhurwa, Ranchi-834004, Jharkhand, Website: www.tvnl.in CINU4010JH1987SGC013153	
E-TENDER NOTIFICATION	
Ref no.: 546/2026-27 Date: 27.07.2026	
On behalf of TVNL, an e-Tender is invited for engagement of NABL accredited agency for the work of monitoring and testing of environmental parameters and preparation of environmental statement of TTPS, Lalpania as per details given below	
Description of Work	Engagement of NABL accredited agency for the work of monitoring and testing of environmental parameters and preparation of environmental statement of TTPS, Lalpania.
NIT No	03/EMG/W/TVNL/RAN/26-27
Mode of Tender	ONLINE Bidding System
Estimated Cost (Rs.)	Rs. 5,54,300.00 (Rupees five lakh fifty four thousand three hundred) only plus GST as applicable.
Cost of Tender Documents (Non-Refundable) (online mode)	Rs. 2,360/- (Rupees two thousand three hundred sixty) only including GST.
Amount of form to be deposited in the form of BG/Online payment (https://tvnl.in/tvnlmtbs/)	Rs. 11,086/- (Rupees eleven thousand eighty six) only.
Period of work	01 year
Downloading of Tender Paper	From 28.07.2026
Last Date & Time for online receipt of Tender Paper	Upto 02:00 pm. on 11.08.2026
Due date & time of submission of hard copy(Technical bid)	Up to 2:00 PM on 12.08.2026 at TVNL HQ, ABD Area, Smart City, Dhurwa, Ranchi-834004.
Date & Time of Opening of Part-I of Tender	12.08.2026 at 16:00 Hrs.
Place of submission of bid documents and address for communication	The Electrical Superintendent Engineer (C&M), Tenughat Vidyut Nigam Limited, ABD Area, Smart City, Dhurwa, Ranchi-834004.
RFx (Event) No. on TVNL bidding portal	1000013430
For details and downloading of tender documents, please visit TVNL website: www.tvnl.in	



Accompanied by the District Magistrate of Unakoti, Megha Jain, SC Welfare Minister Sudhangshu Das inspected the Unakoti District Hospital located at Bhagaban Nagar, Kailashahar on Monday. Das reviewed the hospital's medical services, infrastructure, and the facilities available to patients; simultaneously, he held discussions with the concerned officials aimed at enhancing the quality of healthcare and ensuring better medical services for the common people.

Ntnl-level media workshop concludes at BBAU

Tripura delegates participate

Observer Reporter

Agartala: Jul 27. A two-day National-Level Media Workshop, jointly organised by the Department of Mass Communication and Journalism of Babasaheb Bhimrao Ambedkar University (BBAU), Lucknow, in collaboration with the Akhil Bhartiya Rashtriya Shaikshik Mahasangh (ABRSM), concluded successfully with the participation of academicians, journalists and teachers from across the country. The workshop was inaugurated by BBAU Vice-Chancellor Prof. Raj Kumar Mittal in the presence of ABRSM President Prof. N. L. Gupta, General Secretary Prof. Geeta Bhatt, India Habitat Centre President K.G. Suresh, and senior journalist and former DD News Editor Ashok Shrivastav. Addressing the gathering, the speakers highlighted the need for ethical journalism, responsible media practices and the effective use of emerging technologies in the field of communication. They also stressed the importance of maintaining credibility



and professionalism in an evolving media landscape. During the two-day programme, participants attended expert sessions on news reading and presentation, content writing, social media strategies, short-form video production, fact-checking and the application of Artificial Intelligence in media. The workshop provided practical exposure and opportunities for interaction with experienced media professionals and academicians. ABRSM Tripura Prant was represented at the workshop by

Dr. Pankaj Chakraborty and Dr. Baburam Swami, who actively participated in the academic sessions and represented the organisation from Tripura. The workshop concluded with a valedictory session, where the organisers expressed gratitude to the distinguished speakers, delegates and participants for contributing to the success of the programme. They reaffirmed their commitment to organising similar initiatives aimed at enhancing media education and promoting ethical and responsible journalism in the future.

Two held

Contd from Page 1

lice said that two persons travelling in the vehicle have been detained. Their details are as follows: Rajesh Das (41) and Sajal Das (45). "The detained persons have been taken into police custody. Further legal formalities, including weighing, testing, and seizure procedures, are in progress. A case under the relevant provisions of the NDPS Act is being registered," it added.

Youth found

Contd from Page 1

staff found to the spot, recovered the body and sent it for post-mortem. Officials stated that only after the autopsy and investigation will be clear whether the death was a case of suicide or if foul play was involved.

The incident has cast a pall of grief over the entire locality.

Locals allege

Contd from Page 1

against those accused of looting the goods, no similar action was taken against the occupants of the vehicle transporting the suspected contraband.

Locals further recalled an earlier gold theft case involving allegations against officers of Bishalgarh Police Station, which had reportedly drawn the attention of the High Court. Citing these incidents, concerned citizens have urged the State Police Headquarters to conduct an impartial inquiry into the allegations, examine the functioning of Bishalgarh Police Station, and take appropriate administrative action, including transfers if deemed necessary, to restore public confidence in law enforcement.

31-year-old

Contd from Page 8

Shubham had returned home from his shop as usual and later went to his room before dinner. After repeated phone calls went unanswered, the family became suspicious. The brother said he broke open the room, found Shubham hanging, and immediately took him to the hospital, believing he was still alive at the time. The family said they had noticed no signs of distress or mental health issues beforehand and were unaware of any personal problems. Police are continuing their investigation into the case.

TLM Power office

Contd from Page 8

action, Junior Engineer Biswajit Biswas was asked about the reasons behind the persistent service disruptions. According to those present, instead of offering a detailed explanation, the official allegedly reacted in an aggressive manner, raising his voice, speaking discourteously to journalists and objecting to video recording of the interaction. It was further alleged that his tone appeared threatening, drawing criticism from those at the spot. Residents expressed concern over what they described as a lack of transparency and accountability in a public office entrusted with providing an essential service. Some locals also alleged that the official had previously faced complaints regarding negligence in discharging official responsibilities, though these claims could not be independently verified. The incident has renewed public demands for the authorities to improve customer service, ensure uninterrupted functioning of recharge facilities and address complaints regarding staff conduct. Consumers said government officials exist to serve the public and urged the power department to take corrective measures to restore public confidence.

NCW Chairperson

Contd from Page 8

trict, on July 29. On July 30, she will participate in another awareness programme on stalking at Noah Hotel in Agartala. Both programmes have been organised by the Tripura Women's Commission. The visit comes at a time when the Social Welfare and Social Education Department is intensifying its campaign against child marriage through awareness drives, social protection measures and welfare schemes. Highlighting the state's initiatives, Debbarma said the Mukhyamantri Kanya Bibah Yojana provides financial assistance of Rs 50,000 to daughters of Antodyaka families after they attain the legal marriage age of 18 years. She also referred to the Mukhyamantri Balika Samridhi Yojana, under which a fixed deposit of Rs 50,000 is created for girl children born into Antodyaka families. The amount can be accessed after the beneficiary turns 18 for higher education or marriage-related expenses. Debbarma added that the state government has also been organising special administrative camps across Tripura to ensure eligible families can access these welfare schemes while creating greater awareness about their benefits. Officials expressed confidence that Rahatkar's visit will further strengthen ongoing efforts to safeguard women's rights, prevent child marriage, enhance child protection and promote greater social awareness in the state.

CJP warns of fresh protests

New Delhi: Jul 27. The

Cockroach Janta Party (CJP) on Monday warned the Centre that it would launch another round of protests if criminal cases against students and volunteers involved in the anti-paper leak agitation are not withdrawn. In a fresh statement, CJP spokesperson Ashutosh Ranga urged the Union government, particularly Union Ministers JP Nadda and Jitendra Singh, to ensure that all detained students are released, existing FIRs are withdrawn and no fresh cases are registered against protesters.

"We demand that all the FIRs against the protesters be immediately withdrawn. Students be released and no future FIRs be filed (in Delhi with our agreement) by Delhi police / Central investigative agencies / Police in BJP-allied states, FAILING WHICH WE WILL BE FORCED TO SIT ON PROTEST AGAIN."

Former 10,323

Contd from Page 8

plainclothes police personnel. Following the recovery, Pallab Ghosh was taken into custody and is being interrogated. Police are investigating the source of the illegal substance and whether any other persons are involved in the racket. A case has been registered and further legal action has been initiated. DSP of Crime Department Samir Roy, DCM Kishore Debbarma, along with other police officials, were present during the operation.

worth Rs 15K

Contd from Page 8

The incident has renewed concerns over a series of thefts reported in Udaipur recently, with local traders demanding stronger security measures and the early arrest of those involved.

meets CM

Contd from Page 8

and cultural interests of tribal communities and preserve their traditional governance systems. The committee pointed out that except for the Jamatia customary law, no other tribal customary law has yet been formally enacted as law or rules. It stated that on December 28, 2022, the TTAADC had unanimously passed customary law bills related to several tribal communities, including Tripuri, Reang, Chakma, Garo, Uchoi, Noatia, Mursing, Kaipeng, Rupini, Hrangkhaw, Mog, Mizo and Chora. The bills were later sent to the state government's Tribal Welfare Department, but the approval process remains incomplete.

Some bills were reportedly returned to the TTAADC for necessary amendments. The committee has urged the Chief Minister to take necessary steps for the early codification of the pending customary law bills, expressing hope that legal recognition would help tribal communities preserve and follow their traditional customs and practices.

CM reviews revenue reforms to modernize land admn in Tripura

Observer Reporter

Agartala: Jul 27. Chief Minister Prof. (Dr.) Manik Saha on Monday chaired a high-level review meeting on key revenue reforms aimed at modernizing land administration, strengthening agricultural governance, improving the ease of doing business, and promoting economic development in Tripura. The meeting, held at the Conference Hall of the Tripura Institute for Transformation (TIFT), reviewed major initiatives including Automatic Mutation, Tea Garden Administration, rationalization of circle rates, the NAKSHA Project, Agri-Stack implementation, and the Bhunaksha Project.

The Chief Minister stressed the need for technology-driven, transparent, and citizen-friendly land governance to ensure efficient utilization of land resources. He directed officials to study automatic mutation systems adopted in other states before implementing the reform



in Tripura. The proposed system will enable automatic updating of land records after registration of property transactions, reducing manual intervention, delays, and repeated visits to government offices while improving transparency and service delivery. The meeting also reviewed proposals to boost the tea sector through tea tourism, productive use of vacant tea estate land, reduced litigation, and greater private investment. The initiatives are expected to generate employment and strengthen the state's economy while protecting the interests of tea workers.

Dr. Saha also reviewed the

progress of the NAKSHA (National Geospatial Knowledge-based Land Survey of Urban Habitation) Project, under which ground testing is set to begin soon in the Agartala Municipal Corporation area using advanced geospatial survey technology. On Agri-Stack reforms, the Chief Minister reviewed the creation of a verified Farmer Registry, geo-referenced farm maps, and crop registers to improve agricultural planning and ensure transparent delivery of government benefits. He directed the Revenue Department to place before the Cabinet a proposal for legal amendments to allow indi-

vidual mutation of flats and apartments under the TLR & LR Act, 1960. He also instructed officials to digitally demarcate around five lakh pending plots under the Bhunaksha Project and begin time-bound demarcation of about 1.31 lakh forest patta plots. The Chief Minister called for close inter-departmental coordination and continuous monitoring to ensure timely implementation of the reforms. The meeting was attended by senior Revenue Department officials, while all eight District Magistrates joined through video conferencing.

Pak woman

Contd from Page 1

provisions of the Bharatiya Nyaya Sanhita (BNS), the Immigration (Passengers) Act and the Foreigners Act. After examining the evidence, the trial court held the accused guilty and sentenced her accordingly.

Man found

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with anyone. Police said the exact cause of death will be determined after the post-mortem report.

BJP leader

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Residents allege that for several months, smugglers including Pramod Debbarma, Nikunj Debbarma, Deba Debbarma, Amal Debbarma, Bishu Debbarma, Raju Debbarma, Rabindra Debbarma, Shibu Chowdhury and others have been moving cattle through Debbarma's property, often purchased or stolen from nearby areas. Continuous movement has left the road and homestead waterlogged and muddy during the monsoon, making access difficult. When confronted, the smugglers allegedly turned violent and reiterated their claim of protection through bribes. Expressing frustration, Debbarma said the road near his house has remained in poor condition for years, despite repeated appeals during both Left and BJP regimes. He criticized the ruling party for failing to address local grievances.

Debbarma has filed a formal case against the accused, and residents now await police action. The situation remains tense in the area.

Demands

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Meanwhile, former Chief Minister Manik Sarkar, along with other CPI(M) leaders, said that the party submitted a memorandum to the Governor highlighting concerns over DGP Dhankar's death. Describing Dhankar as an "honest, courageous, and sincere officer," Sarkar said such an incident was difficult to believe and had never occurred in the state before.

"We have been demanding an immediate investigation led by a sitting judge of the Tripura High Court, and we have been waiting for it. All of a sudden, we saw that the government constituted a committee headed by West District Superintendent of Police Namit Pathak. We thought the government would try to find out the facts. They are trying to hide something, and the government does not want the facts to come to light, which has created suspicion. We have come here to meet the Governor to inform him about the matter and request him to involve the Tripura High Court in the investigation team," he said.

Bengali actress Sreelekha Mitra faces legal action

Kolkata, Jul 27: Bengali actress Sreelekha

Mitra landed in legal trouble after Kolkata Police on Sunday registered a case, alleging that she held offensive and defamatory caricatures of Prime Minister Narendra Modi during a rally held on July 24. The case was registered at the Anandapur Police Station on Sunday following a complaint by Keya Ghosh. The case was registered at the Anandapur Police Station on Sunday following a complaint by Keya Ghosh. Kolkata Police said, "On 26th July, a complaint was received at Anandapur PS from a Keya Ghosh alleging that Sreelekha Mitra displayed offensive, defamatory & derogatory caricatures of the Prime Minister of India during a public rally held on 24th July between Sealdah to Dharmatama. On the basis of the said complaint, a specific case vide Anandapur PS Case No.302 dt. 26.07.2026 U/S 352/



353(2)/356(3) BNS has been registered." Kolkata Police further stated that an investigation into the matter has been initiated.

BJYM seeks

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the CPI(M), and alleged that the recent protest was another attempt to disrupt the state's peaceful atmosphere. He claimed that a suo motu police case had already been registered against those involved in the incident. Prasad said the memorandum urged the police to arrest all individuals allegedly connected with the protest, regardless of their political status. He maintained that the BJYM would continue to oppose any effort to create unrest in the state and reaffirmed the organisation's commitment to safeguarding peace through democratic means.

dev projects

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the district administration and all concerned departments is essential for maintaining the pace of development. He added that such periodic review meetings would continue in the future to strengthen monitoring, improve implementation, and make development activities more effective, transparent and people-centric.

inspect work

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case Tripura's rich spiritual legacy while strengthening the state's tourism sector. He

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF SUPREME & COMPANY PRIVATE LIMITED	
Sl. No.	PARTICULARS
1.	Name of corporate debtor Supreme & Company Private Limited
2.	Date of incorporation of corporate debtor 28th April, 1978
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Kolkata
4.	Corporate Identity No./UIN/1 (minor) / Liability Identification No. of corporate debtor 1/24116916798PT123456
5.	Address of the registered office and principal office (if any) of corporate debtor Registered Office: 53, Justice Chandra Mahad Road, Kolkata - 700020, West Bengal
6.	Date of closure of Insolvency Resolution Process 21st July, 2026
7.	Liquidation commencement date of corporate debtor 22nd July, 2026 (Order received by the liquidator on 27.07.2026)
8.	Name and registration number of the insolvency professional acting as liquidator Mr. Pratik Bha Registration No.: IBBI/PA-003/IB-A/NO2/13/2018-2019/1235
9.	Address and e-mail of the liquidator, as registered with the Board Room No. 708, 7th Floor, Central Plaza, 2/6 Sant Bose Road, Minto Park, Kolkata, West Bengal - 700020 E-mail: pratikbha@gmail.com E-mail: supreme_crp@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator Notice is hereby given that the National Company Law Tribunal, Division Bench, Court No. 2, Kolkata, has ordered the commencement of liquidation of Supreme & Company Private Limited on 22nd July, 2026, under Section 33 of the Insolvency and Bankruptcy Code, 2016. Sd/- (Pratik Bha) Liquidator IBBI/PA-003/IB/NO2/13/2018-2019/1235 AFA No.: AA3/1235/02/311226/01355 Valid upto: 31.12.2026

Date: July 27, 2026
Place: Kolkata

PHYSICAL POSSESSION NOTICE

[Branch office: ICICI Bank Ltd., BP-4, Technopolis Building, 4th Floor, Sector V, Salt Lake City, Kolkata West Bengal- 700091. CIN No. L65190G1594PLC021012, www.icicibank.com]

The Authorised ICICI Bank Officer under the Securities, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of said Notice. Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 0 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sl. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Physical Possession	Date of Demand Notice/ Amount Due (Rs.)	Name of Branch
1.	Ashish Malakar/ Sarbani Datta/ Malakar Ward-6/ Agartala Indranagar/ Big Bridge, District, West Tripura, Tripura/ West Tripura Agartala- 799006/ LBAAA00005614977	Sabek Dag No. PB. 1059. 4033. 4032. 14357. Hal Dag No. 9533/17000 (Part), Khatoni No. 7091, Mahakuma & Sub Registry Office, Sador, P.S. New Capital Complex, Revenue Circle, East Agartala, Tahasil & Mouza, Indranagar, District, West Tripura, Tripura (Adjoining an Area of 0.022 Acre Land With Old Tin House Standing Over The Said Land North: Biswajit Datta & Own Land of Seller Shou: Heirs of Late Dulal Deb Ghose: Heirs of Late Mintu Ghosh West: Prallahad Ch. Chaha/ Date of Physical 23/07/2026	September 25, 2025 Rs. 10,60,64,493/-	Agartala

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, in case the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.
Date: July 28, 2026
Place: Agartala

Sincerely Authorised Officer,
For ICICI Bank Ltd.

